0.A.1226/95

2.8.1996. Hon. Mr. S. Das Gupta, Member-A

None responded for the applicant when the case was taken was called out. On the first date, when the case was taken up for admission, it was noted that the applicant's husband died in harness in 1989 and at that time an application was made for her daughter's appointment on compassionate grounds. There is no explanation as to why the applicant dinot approach this Tribunal for about 6 years after she submitted her representation for appointment of her daughter on compassionate ground. Case therefore, appears to be prima facie barred by limitation. Learned counsel for the applicant was given an apportunity to make submissions as to how this application will be maintainable.

Thereafter several opportunities have been grante but the learned counsel for the applicant was either not appeared or has sought adjournment.

Today also, the learned counsel for the applicant is absent and there is no request for adjournment. In view of this, instead of going into the merit of the case, if dismiss this application in limited fault and for the learner.

Member-A

(pandey)